

the Reserve Bank of India in this regard have been processed; and

(b) if so, what are their separate findings?

THE MINISTER OF STATE IN THE MINISTRIES OF PERSONNEL, PUBLIC GRIEVANCES PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A memorandum containing allegations against Shri Bhajan Lal, former Chief Minister of Haryana, was submitted to the Prime Minister by some MPs/MLAs on the 4th July, 1985. It was remitted to Shri Justice Jaswant Singh for a preliminary enquiry. Shri Justice Jaswant Singh in his report submitted to the Government, has concluded that he was not in a position to hold that there was a *prima facie* case against Shri Bhajan Lal and his close relatives. The report is being processed.

Wheat containing Dirt, Charcoal Dust, Gravel, etc. supplied to Fair Price Shops in Delhi by F.C.I.

*10. PROF. C. LAKSHMANNA:
SHRI B. SATYANARAYAN
REDDY:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that complaints have been received recently that wheat mixed with dirt, including charcoal, dust, gravel, etc. is being supplied to fair price shops in Delhi by the Food Corporation of India;

(b) if so, whether any inquiry has been made against the concerned officials of the Food Corporation of India responsible for mixing charcoal, dust and gravel with wheat; and

(c) what measures Government propose to take to curb such malpractices and to ensure the supply of pure food-stuffs to the public through fair price shops?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES (SHRI

H. K. L. BHAGAT): (a) No Sir. However, news item to this effect appeared in 'Hindustan Times' dated 20-6-1986.

(b) Yes, Sir.

(c) A statement is laid on the Table of the Sabha. (See below).

Statement

The following procedure has been evolved to ensure the supply of pure food-stuffs to the public through fair price shops:

(1) Commissioner (Food & Supplies), Delhi; Administration will post atleast one Inspector of the Department of PFA at each of the godowns of Food Corporation of India to check the quality of wheat.

(2) Delhi State Civil Supplies Corporation would lift atleast 10 samples of food items from different Fair Price Shops and dyychP AeFFo clliffiE AO Food Laboratory of PFA Department.

(3) In case of receipt of sub-standard stocks, fair price shops holders would immediately (within three days) submit a complaint to the FSO/ZONAL Office of the Commissioners, Food & Civil Supplies, Delhi Administration who would forward complaints along with his note to the Regional Manager, FCI, Delhi with a copy to General Manager, Delhi State Civil Supplies Corporation and the complained stocks would be replaced.

(4) The Delhi State Civil Supplies Corporation would manage to have a buffer stock of 500 bags of wheat with them in their own godowns to decide and replace the stocks under complaint on merit and in turn claim replacement of the replaced stocks by the FCI.

Celebration of Chhatrapati Shivaji in Delhi

*11. SHRI B. SATYANARAYAN
REDDY: Will the Minister of HOME
AFFAIRS be pleased to state:

(a) whether it is a fact that people in Delhi were prevented by the police from celebrating Chhatrapati Shivaji Day on 20th June, 1986; and

(b) if so, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) and (b) Shri Inder Prakesh Pahuja, Secretary, Hindu Manch had asked for permission to take out on 20th June, 1986 a Shobha Yatra which was to pass through sensitive areas of North and Central Districts. Keeping in view the law and order situation prevailing at that time and the prohibitory orders u/s 144 in force in Delhi, the permission to take out the Shobha Yatra was not granted by Delhi Admn. The celebration of the occasion was otherwise peaceful and there was no restrictions.

C.B.I. Raid at the Residences of certain Government Officials

*12. SHRI VITHALBHAI MOTTRAM PATEL: Will the PRIME MINISTER be pleased to state:

(a) A Statement is laid on the Table been carried out by the C.B.I. at the

residences of certain Government officials in the last one year at various places in the country;

(b) if so, what are the names of the Government officials at whose residences raids were carried out by the C.B.I. during this period; and

(c) whether any amount of money or incriminating documents have been seized from the residence of the above mentioned officials, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) Yes, Sir, During 1985 and 1986 (upto 30-6-1986) Searches were conducted by Central Bureau of Investigation in the residences as well as office premises of 83 Government servants in 1985 and 139 in 1986 on allegations of possession of assets disproportionate to the known sources of income, cheating, forgery and criminal misconduct etc. It would not be in the public interest to disclose the names of the officials.

(c) A Statement is laid on the Table of the House (see below).

Statement

Details of items, both movable/immovable discovered during the searches are as under:—

(Rupees in lakhs approximately)

Year	Cash, Bank Balances FDRs, NSCs, Share Certificates	Movable assets like Jewellery imported VCRs, TVs, Cars, costly electrical gadgets etc.	Immovable assets like House, Flat in Posh Localities, Land etc.
1985	36.41	47.97	57.57
1986 (upto 30-6-86)	78.37	61.95	131.22

Besides, several incriminating documents pertaining to financial transactions, investments in movable/immovable properties, forgery and cheating etc. were seized during the course of searches referred to above.